
(2021) 02 SEBI CK 0182

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 99, 482 Of 2020, Appeal No. 80 Of 2020

Edelweiss Custodial Services Limited

APPELLANT

Vs

NSE Clearing Limited & Ors

RESPONDENT

Date of Decision : 22-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0182

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Krina Gandhi, Anuj Jain, Wadia Ghandy, Paras Parekh, Robin Shah, Kumresh B. Purohit, Prithvish B. Purohit, Pesi Modi, Nihar Mody, Yogesh Chande, Preeti Kapany, Shardul Amarchand Mangaldas, Venkatesh Dhond, Viraj??Maniar, Sneha Patil, Maniar Srivastava

Judgement

1. A week's time is allowed to respondent No.3 to file reply. Two weeks thereafter is allowed to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on 25th March, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.